

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 188/MP/2026 along with IA No. 64/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 1.5.2024 executed between JGRJ Two Solar Private Limited and NHPC Limited due to uncontrollable delays.

Petitioner : JGRJ Two Solar Private Limited (JGRJ)

Respondent : NHPC Limited & Ors.

Petition No. 189/MP/2026 along with IA No. 65/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 26.4.2024 executed between Sprng Power Private Limited and NHPC Limited due to uncontrollable delays.

Petitioner : Sprng Power Private Limited (SPPL)

Respondents : NHPC Limited & Ors.

Petition No. 190/MP/2026 along with IA No. 66/2026

Subject : Petition under Section 79 of the Electricity Act 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4, 4.5 and 11 of the Power Purchase Agreement dated 24.4.2024 executed between Green Infra Clean Wind Technology Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited adversely impacting the implementation of the Project.

Petitioner : Green Infra Clean Wind Technology Limited (GICWTL)

Respondents : NHPC Limited & Ors.

Petition No. 192/MP/2026 along with IA No. 70/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 02.05.2024 executed between Hazel Hybren Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central

Transmission Utility of India Ltd. adversely impacting the implementation of the Project.

Petitioner : Hazel Hybren Private Limited (HHPL)

Respondents : NHPC Limited & Ors.

Petition No. 211/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date and Financial Closure in terms of Articles 2.1.3, 2.1.4 and 4.5.2 of the Power Purchase Agreement dated 30.04.2024, executed between HR Saraswati Energy Private Limited and NHPC Limited, on account of the delay in adoption of tariff and procurement approval by the Appropriate Commission, and also on account of delay in operationalisation of connectivity. And readiness of the transmission system by CTUIL, required for the evacuation of power from the Petitioner's project.

Petitioner : HR Saraswati Energy Private Limited (HRSEPL)

Respondents : NHPC Limited & Ors.

Petition No.291/MP/2026 along with IA No. 100/2026

Subject : Petition under Section 79 (1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement of Supply Date of JGBPL's 230 MW Hybrid Project (150 MW Solar + 80 MW Wind) on account of the delays in (i) operationalization of the connectivity granted to the Project at Bhadla III ISTS PS substation (ii) grant of approval by Ld. MERC for procurement of power by MSEDCL from the Project, and (iii) force majeure events being the India- Pakistan conflict during May 2025 and (iv) ongoing conflict in West Asia, which have adversely impacted the development of the Project, without levy of any financial obligations.

Petitioner : Juniper Green Beta Private Limited (JGBPL)

Respondents : NTPC Limited and Ors.

Petition No.311/MP/2026 along with IA No. 109/2026

Subject : Petition under Sections 79(1)(e), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 4.5.2 and 11.2.2 and 11.2.5 of the Power Purchase Agreement dated 14.10.2024 seeking extension of the Scheduled Commencement of Supply Date on account of delays beyond the control of the Petitioner, protection from levy of liquidated damages, termination arising from delay in

commencement of supply, continuation of the applicable ISTS transmission charges/losses waiver benefits, and consequential reliefs.

Petitioner : Avaada Suryapower Private Limited (ASPL)

Respondents : NTPC Limited and Ors.

Petition No.316/MP/2026 along with IA No. 112/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of Scheduled Commencement of Supply Date of the Power Purchase Agreement dated 29.06.2024 executed between Sprng Vayu Vidyut Private Limited and NTPC Limited due to delay in obtaining procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited and other force majeure events adversely impacting the implementation of the Project.

Petitioner : Sprng Vayu Vidyut Private Limited (SVVPL)

Respondents : NTPC Limited and Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, JGRJ, SPPL, SVVPL
Ms. Shikha Sood, Advocate, JGRJ, SPPL, SVVPL
Shri Prajeet Ghosh, Advocate, JGRJ, SPPL, SVVPL
Shri Vishrov Mukerjee, Advocate, GICWTPL & HHPL
Shri Yashaswi Kant, Advocate, GICWTPL
Shri Deepak Thakur, Advocate, GICWTPL, HHPL, JGBPL
Shri Girik Bhalla, Advocate, HHPL
Shri Nitish Gupta, Advocate, HRSEPL
Shri Tushar Shrivastava, Advocate, HRSEPL
Ms. Aastha Bansal, Advocate, HRSEPL
Shri Janmali Manikala, Advocate, JGBPL
Shri Nived, Advocate, ASPL
Ms. Shubham, Advocate, ASPL
Shri Ankit Gupta, JGRJ
Shri Ravi Sinha, HHPL
Shri Rahul Chouhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL

Shri Akshay Goel, Advocate, NHPC
Shri Harsh Tandon, Advocate, NHPC
Shri Venkatesh, Advocate, NTPC
Shri Jai Dhanani, Advocate, NTPC
Shri Nikunj Bhatnagar, Advocate, NTPC
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel appearing on behalf of the Respondent/MSEDCL sought an additional two weeks' time to file replies in these matters. The learned counsel also sought liberty to file her vakalatnama in Petition Nos. 291/MP/2026 and 311/MP/2026.

2. Considering the above, the Commission deemed it appropriate to grant all Respondents four weeks to file their respective replies, if not already filed, with a copy to the Petitioners, who may file their rejoinder(s), if any, within three weeks thereafter. The parties were also directed to strictly adhere to the above-mentioned timelines. The *status quo* direction issued in these cases shall continue till the next date of hearing.

3. The Petitions shall be listed for hearing on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)